

Norms Committee Minutes of the Meeting No. 13-/AM 21-22 dated 18.01.2022 under the Chairmanship of **Shri Hardeep Singh, Addl. DGFT.**

The following Members of the Committee were present in the meeting:-

- (i) ShriShaish Kumar, Technical Expert
- (ii) Shri D.N. Mathur, Technical Expert
- (iii) Shri Nand Lal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 13-/AM 21-22 dated 18.01.2022 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. Scanned copy of the UO No./OM No. is reflected in the Minutes.

Manual Cases

MEETING NUMBER : NC/4/MEET/Jan 2021-22/ 13-/AM 21-22 dated 18.01.2022

Case No. M- 805 NC No. 13/21-22 Date : 18.01.2022	M/s. Meso Carbon India Pvt Ltd., HQ F.No. 01/83/50/00559/AM19 RLA F.No. 08/24/040/00185/AM19 Lic. No. 0810143448 dated 11.09.2018	Status Case: Approved
Decision;The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend the unit of measurement from Nos. to Kgs Import Qty as under for ratification purpose :- Export Item No.05 – Activated Carbon for Gas Treatment Qty : 200000 Kgs.		
Import Item	Existing Norms	Revised Norms
Activated Carbon	202000 Nos.	202000 Kgs
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).		

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Case No. M- 806 NC No. 13/21-22 Date : 18.01.2022	M/s. Meso Carbon India Pvt Ltd., HQ F.No. 01/83/50/01031/AM21 RLA F.No. 08/24/040/00141/AM21 Lic. No. 0810148405 dated 25.08.2020	Status Case: Approved
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Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
Activated Carbon Pellets/Granuals	400,000 Kg	Powder Activated Carbon	400,000 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).			

Case No. M- 807 NC No. 13/21-22 Date : 18.01.2022	M/s. Rajsha Chemicals Pvt Ltd., HQ F.No. 01/83/50/01170 /AM19 RLA F.No. 34/24/040/00326/AM19 Lic. No. 3410044863 dated 05.02.2019	Status Case: Approved
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Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
Resorcinol Stearic Acid Melt (containing Not less than 65% Resorcinol)	1 Kg	Resorcinol	0.6565 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).			

Case No. M- 808 NC No. 13/21-22 Date : 18.01.2022	M/s. Rajsha Chemicals Pvt Ltd., HQ F.No. 01/83/50/0248 /AM19 RLA F.No. 34/24/040/00118/AM20 Lic. No. 3410045266 dated 09.07.2019	Status Case: Approved
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Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
Resorcinol Stearic Acid Melt (containing Not less than 65% Resorcinol)	1 Kg	Resorcinol	0.6565 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).			

Case No. M- 809 NC No. 13/21-22 Date : 18.01.2022	M/s. Spak Orgochem (India) Private Limited, Mumbai HQ F.No. HQRNORMAPPLY 00103847/AM22 RLA F.No. 03AA04000348/AM22 Lic. No. NORMS UNDER 4.06	Status Case: Approved
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Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
Coco Amido Propyl Betaine (CAPB) (Solid content of 36 % + or Minus	1 Kg	RBD Palm Kernel Olein/ RBD Palm Kernel Oil/Hydrogenated Palm	0.170 Kg/Kg

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2% and active matter of 29% Min.		Kernel Oil	
		Dimethyl Amino Propyl Amine (DMAPA)	0.072 Kg/Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).			

Case No. M- 810 NC No. 13/21-22 Date : 18.01.2022	M/s. Spak Orgochem (India) Private Limited, Mumbai HQ F.No. HQRNORMAPPLY 0017286 /AM21 RLA F.No. 03AA04020876/AM21 Lic. No. NORMS UNDER 4.06	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Cocomonoethanolamide	1 Kg	RBD Palm Kernel Olein/ RBD Palm Kernel Oil/Hydrogenated Palm Kernel Oil/Methyl Ester 1218	0.78 Kg/Kg
		Monoethanol Amine (MEA)	0.21 Kg/Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).			

Case No. M- 811 NC No. 13/21-22 Date : 18.01.2022	M/s. Hindustan Platinum Pvt Ltd., RLA. No. 03/94/040/00642/AM21 Licence No.0310839714 dated 25.11.2020	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Laboratory Apparatus (Containing Platinum and/ Or Rhodium of Various percentage contents) (Note : Precious metal and its contents is declared during exports)	15.00 Kg	Platinum	1.0 Kg/Kg content as declared in export
Industrial Products (Containing Platinum and /Or Rhodium of various percentage contents. (Note : Precious metal and its contents is declared during exports)	3.000 Kg	Rhodium	1.0 Kg/Kg content as declared in export

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).

Case No. M- 812 NC No. 13/21-22 Date : 18.01.2022	M/s. Hindustan Platinum Pvt Ltd., RLA. No. 03/94/040/00AM21 Licence No.0311007634 dated 11.10.2021	Status Case: Approved
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Decision: The committee considered the case as per agenda and decided to ratify the norms with nill wastage as under:-

Export Item	Quantity	Import Item	Quantity
SEMI MAUFACTURED FORM OF SILVER (DIFFERENT PERCENTAGE OF SILVER) NET CONTENT OF SILVER- 6000.00 KGS) (PRECIOUS METAL CONTENT IN THE EXPORT Material IS DECLARED AT THETIME OF ExPORT) (FOILS,BARS,WIRE CONTATING SILVER)	10000.00 KILOGRAMS	UNWROUGHT SILVER HAVING PURITY THAN 99.9 PERCENTAGE (Perctage Purity of Silver in Export and IMPORT SHOULD MATCH)	6000.00 KILOGRAMS
SEMI MANUFACTURED FORM OF SILVER (DIFFERENT PERCENTAGE OF SILVER) ". NET CONTENT OF SILVER 2100.00 KGS) (PRECIOUS METAL CONTENT IN THE EXPORT MATERIALIS DECLARED AT THE TIME OF EXPORT) SHEETS,PLATES, STRIPS, TUBES, PIPES, CONTAINING SILVER	6000.00 KILOGRAMS	UNWROUGHT SILVER HAVING PURITY THAN 99.9 PERCENTAGE (Perctage Purity of Silver in Export and IMPORT SHOULD MATCH)	2100.00 KILOGRAMS
SILVER POWDER (NET CONTENT OF SILVER- 5000.00 KGS) (PRECIODS METAL CONTENT IN THE EXPORT MATERIAL IS DECLARED AT THE TIME OF EXPORT)	5000.00 KILOGRAMS	UNWROUGHT SILVER HAVING PURIT THAN 99.9 PERCENTAGE (Perctage Purity of Silver in Export and IMPORT SHOULD MATCH)	5000.00 KILOGRAMS

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).

Case No. M- 813 NC No. 13/21-22 Date : 18.01.2022	M/s. Hindustan Platinum Pvt Ltd., RLA. No. 03/94/040/00178/AM21 Licence No.0310836856 dated 24.06.2020	Status Case: Approved
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Decision: The committee considered the case as per agenda and decided to taking cue from SION at

DECLARED AT THE TIME OF EXPORT) [NOTE:PRECIOUS METAL CONTENT IN INPUT MATERIAL IS DECLARED DURING IMPORT AND ACCOUNTED IN EXPORTPRDUCTS]			
		NICKEL	Not allowed as accountability is not established
		COPPER	Not allowed as accountability is not established
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).			

Case No. M- 814 NC No. 13/21-22 Date : 18.01.2022	M/s. Hindustan Platinum Pvt Ltd., RLA. No. 03/94/040/00060/AM21 Licence No.0310836564 dated 08.06.2020	Status Case: Approved
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Decision: The committee considered the case as per agenda and decided to taking CUE from SION at C 2001 LIC ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
Platinum and/or Rhodium and/or Palladium Catalyst Gauzes of different composition (Precious metal content in the export material is declared at the time export) (NOTE: Precious metal content in input material is declared during import and accounted in export products]	360.427 Kg	Waste and scrap of precious metal, of a kind used principally for recovery of precious metal (containing Palladium and/or Platinum and/or Rhodium) [Note: precious metal content in input material is during import and accounted in export products]	1.0 Kg/Kg content of each Precious metal to be accounted in the export product.
Palladium and/or Nickel Catchment Gauzes of different composition (Precious metal content in the export material is declared at the time of export) NOTE:Precious metal content in input material is declared during import and accounted	80.473 Kg	Waste and scrap of precious metal, of a kind used principally for recovery of precious metal (containing Palladium and/or Platinum and/or Rhodium) [Note: precious metal content in input material is during import and accounted in export products]	1.0 Kg/Kg content of each Precious metal to be accounted in the export product.

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C 2001 LIC ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
SILVER POWDER [NOTE:PRECIOUS METAL CONTENT IN INPUT MATERIAL IS DECLARED DURING IMPORT AND ACCOUNTED IN EXPORT RODUCTS]	5000.000 Kg	WASTE AND SCRAP OF \ PRECIOUS METAL, OF A KIND USED PRINCIPALLY FOR RECOVERY OF PRECIOUS METAL (CONTAINING SILVER) [NOTE: PRECIOUS METAL CONTENT IN INPUT MATERIAL IS DECLARED DURTNG IMPORT AND ACCOUNTED IN EXPORT PRODUCTS]	1.0 Kg/Kg content of each precsios Metal to be accounted in the export Product.
SILVER ALLOYED WIRE (WITH DIFFERENT COMBINATION OF SILVER I AND COPPER) (PRECIOUS METAL CONTENT IN THE TIME OF EXPORT) [NOTE: PRECIOUS METAL CONTENT TN INPUT MATERIAL IS DECLARED DURING IMPORT AND Accounted IN EXPORT PRDUCTS]	2500.000 Kg	.TUNGSTEN	Not allowed as accountability is not established
SILVER ALLOYED STRIPS (WITH DIFFERENT COMBINA TION OF SILVER AND COPPER) (PRECIOUS METAL CONTENT IN THE EXPORT MATERIAL IS DECLARED AT THE TIME OF EXPORT) [NOTE:PRECIOUS METAL CONTENT IN INPUT MATERIAL IS DECLARED DURING IMPORT AND ACCOUNTED IN EXPORT PRDUCTS]	2500.000 Kg	TIN OXIDE	Not allowed as accountability is not established
SILVER CONTACT / SILVER ALLOYED CONTACT (WITH SILVER DIFFERENT COMBINATION OF COPPER AND / OR TUNGSTEN AND OR TIN OXIDE AND AND / OR CADMIUM OXIDE AND/ OR NICKEL) (PRECIOUS METAL CONTENT IN THE EXPORT MATERIAL IS	3000.000 Kg	CADMIUM OXIDE	Not allowed as accountability is not established

in export products]			
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).

Case No. M- 815 NC No. 13/21-22 Date : 18.01.2022	M/s. Hindustan Platinum Pvt Ltd., RLA. No. 03/94/040/00389/AM21 Licence No.0310838175 dated 09.09.2020	Status Case: Approved
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Decision: The committee considered the case as per agenda and decided to taking Cue from SION at C2001 LIC ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
PLATINUM AND/OR RHODIUM AND/OR PALLADIUM CATALYST GAUZES OF DIFFERENT COMPOSITION (PRECIOUS METAL CONTENT IN THE EXPORT MATERIAL IS DECLARED AT THE TIME OF EXPORT) [NOTE:PRECIOUS Dollars METAL CONTENT IN INPUT MATERIAL IS DECLARED DURING import AND ACCOUNTED [N EXPORT PRDUCTS]	90.00 Kg	USED PLATINUM/ RHODIUM/ PALLADIUM GAUZES IN VARIOUS FORM (CONTAINING DIFFERENT % OF PALLADIUM AND/OR PLATINUM AND/OR RHODIUM) ([NOTE. PRECIOUS METAL CONTAINED IN THE INPUT MATERIAL IS DECLARED DURING' IMPORT AND ACCOUNTED in export product (GOODS WILL BE SUPPLY FREE OFCOSTBY THE FOREIGN BUYER. FOREIGN- TRADE POLICY PARA 4:19).	1.0 Kg/Kg content of each Precious metal to be accounted in the export product.
PALLADIUM AND/OR NICKEL CATCHMENT GAUZES OF DIFFERENT COMPOSITION (PRECIOUS METAL CONTENT IN THE EXPORT. MATERIAL IS DECLARED AT THE METAL CONTENT IN INPUT MATERIAL IS DECLARED DURING IMPORT AND ACCOUNTED IN EXPORT PRDUCTS	50.00 Kg	USED PLATINUM/ RHODIUM/ PALLADIUM GAUZES IN VARIOUS FORM (CONTAINING DIFFERENT % OF PALLADIUM AND/OR PLATINUM AND/OR RHODIUM) ([NOTE. PRECIOUS METAL CONTAINED IN THE INPUT MATERIAL IS DECLARED DURING' IMPORT AND ACCOUNTED in export product (GOODS WILL BE SUPPLY FREE OFCOSTBY THE FOREIGN BUYER. FOREIGN- TRADE POLICY PARA 4:19).	1.0 Kg/Kg content of each Precious metal to be accounted in the export product.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).

Case No. M- 816 NC No. 13/21-22 Date : 18.01.2022	M/s. Hindustan Platinum Pvt Ltd., RLA. No. 03/94/040/00219/AM21 Licence No.0310837039/ dated 06.07.2020	Status Case: Approved	
. Decision: The committee considered the case as per agenda and decided to ratify the norms with nil wastage as under:-			
Export Item	Quantity	Import Item	Quantity
PLATINUM CRUCIBLE [NOTE: PRECIOUS METAL CONTENT IN INPUT MATERIAL IS DECLARED DURING IMPORT AND ACCOUNTED IN EXPORT - PRODUCTS]	10.00 Kg	SPENT PLATINUM CRUCIBLE [NOTE: PRECIOUS METAL CONTENT IN INPUT MATERIAL IS DECLARED DURING IMPORT AND ACCOUNTED IN EXPORT PRODUCTS]	1.0 Kg/Kg of PLATINUM Content in Export
PLATINUM DISH (CONTAINING WITH DIFFERENT COMBINATION OF GOLD) PRECIOUS METAL CONTENT IN THE EXPORT MATERIAL IS DECLARED AT THE TIME OF EXPORT) [NOTE:PRECIOUS METAL CONTENT IN INPUT MATERIAL IS DECLARED DURING IMPORT AND ACCOUNTED IN EXPORT PRODUCTS]	10.00 Kg	SPENT PLATINUM DISH (CONTAINING DIFFERENT COMBINATION OF GOLD / PLATINUM) [NOTE: PRECIOUSMETAL CONTENT IN INPUT MATERIAL. IS DECLARED DURING IMPORT AND ACCOUNTED IN EXPORT PRODUCTS]	1.0 Kg/Kg of each precious metal content in Export
TEXTILE MACHINERY PARTS SPINNERETTES THIMBLES WITH / OR WITHOUT METAL STRIP MADE OF - PRECIOUS METAL- (WITH DIFFERENT COMBINATION OF GOLD / PLATINUM / RHODIUM) (PRECIOUS METAL CONTENT IN THE EXPORT MATERIAL IS DECLARED AT THE TIME OF EXPORT) [NOTE:PRECIOUS METAL CONTENT IN INPUT MATERIAL IS DECLARED DURING IMPORT AND ACCOUNTED IN EXPORT PRODUCTS]	100.00 Kg	TEXTILE MACHINERY PARTS- SPENT SPINNERETTES THIMBLES WITH / OR WITHOUT METAL STRIP MADE OF PRECIOUS METAL (CONTAINING GOLD / PLATINUM / RHODIUM) [NOTE: PRECIOUS METAL CONTENT IN INPUT MATERIAL IS DECLARED DURING IMPORT AND ACCOUNTED IN EXPORT PRODUCTS]	1.0 Kg/Kg of each precious metal content in Export
Cluster Plate	20.00 Kg	Steel Alloy SPENT CLUSTER PLATE of REL Spec and Size	20.00 Kg
Cluster Holder	20.00 Kg	Steel Alloy SPENT CLUSTER	20.00 Kg

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	HOLDER of REL SPEC and Size
Note : Precious metal content and their purity should match between export Item No.1 to 3 corresponding with import item no. 1 to 3 RA concerned may take necessary action under Para 4.7 of HBP as per above decision.	

Case No. M- 817 NC No. 13/21-22 Date : 18.01.2022	M/s. Hindustan Platinum Pvt Ltd., RLA. No. 03/94/040/00447/AM21 Licence No.0310838428 dated 24.09.2020	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms with nil wastage as under:-			
Export Item	Quantity	Import Item	Quantity
SILVER ALLOYED CONTENT (NET CONTENT OF SILVER 95.00 KGS AND GRAPHITE 5.00 KGS (Purity of Silver 99.9%)	100.000 Kgs	SILVER GRAPHITE POWDER (CONTAINING SILVER GREATER THAN EQUAL TO 95% AND GRAPHITE LESS THAN EQUAL TO 5%) ,)	100.000 Kgs (Percentage Content and Precantage Purity of Silver in Export in Export and Import should match)
RA concerned may take necessary action under Para 4.7 of HBP as per above decision			

Case No. M- 818 NC No. 13/21-22 Date : 18.01.2022	M/s. Hindustan Platinum Pvt Ltd., RLA. No. 03AA04079316 /AM22 Licence No.0311007309 dated 28.09.2021	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under with Nil Wastage.:-			
Export Item	Quantity	Import Item	Quantity
10 PERCENTAGE PALLADIUM ON CARBON CATALYST ' (NET,CONTENT OF PALLADIUM- 70.00 KGS AND ACTIVATED CARBON- 630.00 KGS)	700.00 KG	PALLADIUM ACTIVATED CARBON	70.00 Kg 630.00 Kg
PALLADIUM(II) ACETATE (PALLADIUM CONTENT 47 PERCENTAGE - 48.50 ' (NET CONTENT OF PALLADIUM- 63.05 KGS)	130.00 Kg	PALLADIUM	61.10 Kg
10 PERCENTAGE PALLADIUM HYDROXIDE ON CARBON CATALYST - (NET CONTENT OF PALLADIUM- 15.0 KGS)	200 .00 Kg	PALLADIUM	15.0 Kg



20 PERCENTAGE PALLADIUM HYDROXIDE ON CARBON CATALYST. (NET CONTENT OF PALLADIUM- 4.5 KGS)	30.00 Kg	PALLADIUM	4.5 Kg
5 PERCENTAGE PALLADIUM ON ALUMINA CATALYST (NETCONTENTOFPALLADIUM- 10.00KGS)	200.00 Kg	PALLADIUM	10.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).			

Case No. M- 819 NC No. 13/21-22 Date : 18.01.2022	M/s. Hindustan Platinum Pvt Ltd., RLA. No. 03/94/040/00751/AM19 Licence No.0310825609 dated 11.12.2018	Status Case: Approved
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Decision: The committee considered the case as per agenda and decided to ratify the norms as under with Nil Wastage:-

Export Item	Quantity	Import Item	Quantity
5% PALLADIUM ON CALCIUM CARBONATE. C ATALYST (NET CONTENT OF PALLADIUM- 25.00 KGS)	500 Kg	PALLADIUM	25.0 Kg
20% PALLADIUM HYDROXIDE ON CARBON C ATALYST (NET CONTENT OF PALLADIUM- 45.00 KGS)	300 Kg	PALLADIUM	45.0 Kg
TRIS DIBENZYLIDENEACETONE J) DIPALLADIUM (O) (CAS 50 NO. 51364- 51.3) (PALLADIUM CONTENT 22% -23.50%) (NET CONTENT OF PALLADIUM- 23.50 KGS)	100 Kg	PALLADIUM	23.50 Kg
1.1-BIS(100 Kg vi DIPHENYLPHOSPHINO FERROCENEI PALLADIUM ; (11) DICHLORIDE DICHLOROMETHANE ADDUCT (CAS NO. 95464- 05.4) (PD CONTENT 12.90%- 13.10%) (NET CONTENT I OF PALLADJUM- 13 .10 KGS)	100.0 Kg	PALLADIUM	13.10 Kg
TRAKIS (I TRIPHENYLPHOSPHINE) I PALLADIUM (O) (CAS NO 14221-01-3) (PALLADIUM CONTENT 9%-9.21%) (NET CONTENT OF PALLADIUM-	250.0 Kg	PALLADIUM	23.03 Kg



23.03 KGS			
10% PALLADIUM , HYDROXIDE'ON CARBON CATALYST (NETCONTENT OF PALLADIUM- 3.75 Kgs KGS)	50 Kg	PALLADIUM	3.75 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).

Case No. M- 820 NC No. 13/21-22 Date : 18.01.2022	M/s. Hindustan Platinum Pvt Ltd., RLA. No. 03/94/040/00752/AM19 Licence No.0310825610 dated 11.12.2018	Status Case: (Approved)
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Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
PALLADIUM (II) ACETATE/ (PALLADIUM CONTENT 47%- 48.50%) (NET CONTENT OF PALLADIUM- 97.00 KGS)	200 Kg	PALLADIUM	97.485 Kg
1% PLATINUM ON CARBON CATALYST (NET CONTENT OF PLATINUM- 2.00 K.G AND ACTIVATED CARBON- 198.00 KGS)	200 Kg	1. PLATINUM 2. ACTIVATED CARBON	2.010 Kg 207.900 Kg
1,1-BIS (DIPHENYLPHOSPHINO FERROCENE) DICHLOROPALLADIUM (II) (CAS NO. 72287-26-4) (PD)CONTENT 13.50%-15.50%) (NET CONTENT OF PALLADIUM- 31.00 KGS)	200 Kg	PALLADIUM	31.55 Kg
PALLADIUM CHLORIDE (PALLADIUM CONTENT 18.00%- 30.00%) (NET CONTENT OF PALLADIUM510.00 KGS)	1700 Kg	PALLADIUM	512.550 Kg
5% RHODIUM ON CARBON CATALYST (NET CONTENT OF RHODIUM- 1.00 KGS AND ACTIVATED CARBON- 19.00 KGS	20 Kg	1. Rhodium 2. ACTIVATED CARBON	1.005 Kg 19.950 Kg
10% RHODIUM ON CARBON CATALYST (NET CONTENT OF RHODIUM- 2.00 K.G AND ACTIVATED CARBON- 18.00 KGS)	20 Kg	1. Rhodium 2. ACTIVATED CARBON	2.010 Kg 18.900 Kg

Note : There is No Change in wastage as decided Earlier in Meeting on 04.04.2010 ie 0.5 %.

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All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).

Case No. M- 821 NC No. 13/21-22 Date : 18.01.2022	M/s. Hindustan Platinum Pvt Ltd., RLA. No. 03/94/040/00302/AM19 Licence No.0310822595 dated 25.07.2018	Status Case: Approved	
. Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
5% RUTHENIUM ON CARBON CATALYST (NET CONTENT OF RUTHENIUM- 5.00 KGS)	100 Kgs	Ruthenium	5.025 Kg
5% PALLADIUM ON ALUMINA CATALYST (NET CONTENT OF PALIDIUM - 5.00 KGS)	100 Kgs	Palladium	5.025 Kg
PALLADIUM (II) CHLORIDE PALLADIUM CONTENT 59.00% 61.00%) NET CONTENT OF PALLAD[UM - 30.50 KGS)	50 .000 Kgs	Palladium	30.6525 Kg
TETRAKIS TRIPHENYLPHOSPHINE) PLATINUM ~ (0)(CAS NO. 14221-02-4) (PLATINUM CONTENT 15.10% - 16.10%) NET CONTENT OF PLATINUM - 4.025 KGS)	25.000 Kgs	Platinum	4.0451 Kg
PLATINUM (IV) OXIDE (CAS INO. 1314-15-4) (PLATINUM CONTENT 80.00% - 84.00%) (Net content Platinum 84.00 (Kgs)	100.00 Kgs	Platinum	84.420 Kg
20% PALLADIUM CHLORIDE PALLADIUM CONTENT 18.00%-30.00%) (NET CONTENT OF PALLADIUM - 510.00 KGS)	1700.000 Kgs	Palladium	512.55 Kg
NOTE : There is no change in wastage as decided earlier in meeting on 04.04.2019 ie 0.5 %.			



All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).

Case No. M- 822 NC No. 13/21-22 Date : 18.01.2022	M/s. Mulla Abdul Hussain Sons, Karnataka RLA. No. 07/24/040/00169/AM19 HQ F.No 01/83/050/01081/AM19 Licence No.0710114125 dated 14.11.2018	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Knagglng Box Big (460 x 310 x 250 MM) (net import content of pine wood -199.3392 CBM	36576 Nos.	Pine Wood Big (Random Sawn Sizes)	239.21 CBM
		Fasteners	Net to Net
Knagglng Box Small (230 x 310 x 150 MM) (net import content of pine wood 65.8638 CBM	24432 Nos.	Pine Wood small (Random Sawn Sizes)	79.04 CBM
		Fasteners	Net to Net
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).			

Case No. M- 823 NC No. 13/21-22 Date : 18.01.2022	M/s. Industrial Filters and Fabrics Pvt Ltd., (Indore) MP RLA. No. --- HQ F.No 01/83/050/00330/AM17 Licence No.5610004887 dated 19.04.2016	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as applied with 3 % wastage under:-			
Export Item	Quantity	Import Item	Quantity
Filters made from woven Fiber Glass (net content of glass Fabric 38.5” 30,000 Metre (13320 Kg)	2500 Nos.	Glass Fabric 38.5”	30900 Metre (13720 Kg)
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).			

Case No. M- 824 NC No. 13/21-22 Date : 18.01.2022	M/s. Hubergroup India Private Limited ,Mumbai RLA. No. ----- Licence No. Norms as under 4.06	Status Case: Deferred
Decision: The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment (NL).		

Case No. M- 825 NC No. 13/21-22 Date : 18.01.2022	M/s. Hubergroup India Private Limited , Mumbai RLA. No. ----- Licence No. Norms as under 4.06	Status Case: Deferred
Decision: The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment (NL).		

Case No. M- 826 NC No. 13/21-22 Date : 18.01.2022	M/s. Hubergroup India Private Limited ,Mumbai RLA. No. ----- Licence No. Norms as under 4.06	Status Case: Deferred
Decision: The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment (NL).		

Case No. M- 827 NC No. 13/21-22 Date : 18.01.2022	M/s. Hubergroup India Private Limited ,Mumbai RLA. No. ----- Licence No. Norms as under 4.06	Status Case: Deferred
Decision: The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment (NL).		

Date:27.01.2022
Place:New Delhi


Chetan Parkash Jaggarwal
Foreign Trade Development Officer